

quiring minimum of documentary evidence. It is expected that simplified procedure would enable disposal of applications within 4 to 6 weeks.

(c) No State Government/Union Territory Administration has reported any difficulty in following the guidelines.

Meridien Hotel Project

@*197. SHRI SURESH KALMADI:

SHRI A. G. KULKARNI:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is fact that the Meridien Hotel project will be constructing a shopping and office complex; if so, what are the details in this regard;

(b) what are the terms and conditions agreed to with the NDMC regarding the complex; and

(c) by when the shops and offices are expected to be ready and whether they will be leased out or will be given on licence?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH):

(a) The NDMC has reported that the Meridien Hotel Project will not be constructing a separate shopping and office complex.

(b) and (c) Do not arise, in view of answer to (a) above.

Medical Facilities for Muster roll Employees

*198. SHRI RAM PUJAN PATEL:

SHRI C. HARIDAS:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that as per Government instructions the workcharged staff and industrial staff who have put in a continuous service of more than one year, are entitled to avail medical facilities whereas, muster roll employees, who have put in continuous service for more than five to

ten years, are not entitled to avail of these facilities, if so, what are the reasons therefor;

(b) whether Government propose to make certain amendments in the rules to enable muster roll employees to avail of these facilities;

(c) if so, by when Government propose to make amendments in this regard; and

(d) if the answer to part (b) above be in the negative, what are the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH):

(a) Yes, Sir. All the work-charged staff, irrespective of the length of their service, are entitled to avail of medical facilities. The muster-roll workers in the CPWD are not entitled to avail of medical facilities under the existing rules, as they are not government servants and are engaged on jobs of casual nature. However, the number of such employees is generally small.

(b) and (c) The possibility of extending certain medical facilities to the muster roll employees of the CPWD is being examined by Government.

(d) Does not arise.

Agricultural Prices Commission

*199. SHRI PANDURANG DHARMAJI JADHAV:

SHRI NAND KISHORE BHATT:

Will the Minister of AGRICULTURE be pleased to state:

(a) what is the number of members of the Agricultural Prices Commission; and

(b) whether there is any proposal to expand the field of the functional aspect of the Commission by including other items of agricultural and commercial produce for the purpose of fixation of their prices?

@Previously Starred Question 37 transferred from the 22nd February 1983.